

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

STARRED QUESTION NO:408

ANSWERED ON:16.04.2001

NATIONAL COMMISSION FOR INTEGRATED WATER RESOURCE DEVELOPMENT PLAN

PRABHUNATH SINGH;RAGHUNATH JHA

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government had set up any National Commission for Integrated Water Resource Development Plan during 1996 for the development of water resources and to suggest modalities for transfer of surplus water to water deficit basins by inter-linking of rivers;
- (b) if so, whether the Commission has submitted its report to the Government;
- (c) if so, the details thereof; and
- (d) the action taken by the Government in this regard?

Answer

THE MINISTER OF WATER RESOURCES (SHRI ARJUN CHARAN SETHI)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 408 TO BE ANSWERED IN T LOK SABHA ON 16.04.2001 REGARDING NATIONAL COMMISSION FOR INTEGRATED WATER RESOURCES DEVELOPMENT PLAN.

The Ministry of Water Resources had constituted a National Commission for Integrated Water Resources Development Plan in September, 1996. The Commission has submitted its Report in December 1999.

The Commission has made, in all, 209 recommendations pertaining to the various facets of water resources development in the country. Some of the recommendations pertain to inter basin transfer of water. The Commission has been of the view that the Peninsular component is technologically and environmentally feasible but economic feasibility has to be evaluated after detailed studies and that the Himalayan component would require more detailed studies.

In order to take further action on the recommendations made by the National Commission in its report, the Ministry of Water Resources set up on 17th February 2000 an Implementation Cell assisted by Advisory Committee of Experts headed by the Chairman, Central Water Commission for examining the recommendations of the National Commission for their implementation. The Advisory Committee has submitted its report on 30th August 2000 identifying the recommendations

- (i) which can be implemented by the Central Government without consultation with the States,
- (ii) those which can be approved by the Central Government based on the response by the States and
- (iii) those for which consultation with the State Governments is mandatory before deciding their implementability.